

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S SHREE GOPINATH PAPER MILLS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>M/s Shree Gopinath Paper Mills Private Limited</b>
2. Date of incorporation of corporate debtor	25th September, 2009
3. Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21000GJ2009PTC058195
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office address:</b> 3, Silver Mension, Tram way road Opp. Dr. Dinesh Jani's Hospital, Surendra Nagar, Gujarat, India, 363002
6. Insolvency commencement date in respect of corporate debtor	20th June, 2024 (Order received on 21st June, 2024)
7. Estimated date of closure of insolvency resolution process	17th December, 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Rakesh Kumar Relan</b> <b>IBBI Regd. No:</b> IBBI/IPA-001/IP-P-02009/2020-2021/13119
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>IRP's Address:</b> B1/701, Ganga Satellite, Wanowarie, Near Kedari Petrol Pump, Pune, Maharashtra, 411040 <b>Email Id:</b> rakeshkrelan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001 <b>Correspondence Email Id:</b> ip.shreegopinath@gmail.com
11. Last date for submission of claims	<b>04th July, 2024</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>(a) Relevant Forms are available at:</b> <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> <b>(b) Not applicable.</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Shree Gopinath Paper Mills Private Limited** on **20th June, 2024 (Order received on 21st June, 2024)**.

The creditors of **M/s Shree Gopinath Paper Mills Private Limited**, are hereby called upon to submit their claims with proof on or before **04th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Not applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Mr. Rakesh Kumar Relan**

Interim Resolution Professional

IBBI/IPA-001/IP-P-02009/2020-2021/13119

Authorization for Assignment valid till 30/06/2025

Date: 21st June 2024

Place: Delhi

MENTOR HOME LOANS INDIA LTD (Formerly known as Mentor India Limited) HEAD OFFICE- Mentor House, B-9, Govind Marg, Sethi colony, Jaipur-302004

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

DEMAND NOTICE UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Table with 5 columns: S. No., Name & Address of the Borrower(s) & Co-Borrower(s), Loan Amt., D.L. of Demand Notice & Q's. Amt., Description of the Property / Secured Asset

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication...

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002...

Table with 5 columns: Name of borrower(s) & Loan Account No., Description of the property mortgaged (Secured Asset), Date of Demand Notice, Date of Physical Possession Notice, Outstanding Amt. as on Date of Demand Notice

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002...

Table with 5 columns: Name of borrower(s) & Loan Account No., Description of the property mortgaged (Secured Asset), Date of Demand Notice, Date of Symbolic Possession Notice, O/s Amount as on date of Demand Notice

Indian Bank ZONAL OFFICE SURAT : 101-102, 3rd FLOOR, WEST FIELD SQUARE, SURAT-395007

E-AUCTION NOTICE- FOR SALE OF IMMOVABLE PROPERTIES

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the INDIAN BANK the Symbolic / Physical Possession of which has been taken by the Authorised Officer of Indian Bank Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 12th July 2024...

Table with 8 columns: Sr No., Branch, Name of the Borrower/ Guarantor/ Mortgagee, Total Dues, Demand Notice Date, Description of the Immovable property with Boundary details Under Symbolic/ Physical Possession with known Encumbrances, if any, Type of Possession, Reserve Price, Property ID No., Authorized Officer Name & Mobile No

Bid Incremental Value is Rs.10,000/- The intending Bidders/ Purchasers have to transfer the EMD amount in his Global EMD Wallet by 12.07.2024. i.e before the e-Auction Date and time in the portal. Property Inspection Date & Time : 24.06.2024 to 11.07.2024 between 11:00 AM to 4:00 PM.

Bidders are advised to visit the website (www.mstccommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-23400020/23400021/23400022 and other help line numbers available in service providers help desk.

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT In the event of any Discrepancy between the English Version and Any other Language Version of this Auction Notice, The English Version Shall Prevail.

Union Bank Asset Recovery Branch : 1 Floor, Rangoli Complex, V.S. Hospital, Ellisbridge, Ashram Road, Ahmedabad - 380 006. AUCTION NOTICE FOR SALE OF VEHICLE HYPOTHECATED AS SECURITY TO BANK UNDER HYPOTHECATION DEED

CAPRI GLOBAL CAPITAL LIMITED

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

DEMAND NOTICE

Table with 3 columns: S. No., Name of the Borrower(s) / Guarantor(s), Demand Notice Date and Amount

If the said Borrowers shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules...

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S. SHREE GOPINATH PAPER MILLS PRIVATE LIMITED

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices...

Table with 5 columns: Sr. No., Loan No., Borrower/ Co-Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due (in Rs.) as on, Date/ Time & Type of Possession

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 3 of the said rules on the dates mentioned above...

JANA SMALL FINANCE BANK (A scheduled financial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

